

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO 3451
TO BE ANSWERED ON 02.01.2019
Indian Penal Code**

3451. Dr. ANUPAM HAZRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the following misdeeds are criminal offences or not according to the Indian Penal Code/other Acts in force in the country:

- (i) appointment of under qualified and dismissed employees in Central University like Visva-Bharati, ignoring U.G.C. Regulations,
- (ii) drawing of salary by Vice Chancellor from Visva Bharati with pension from J.N.U. without getting Vice-Chancellor's pension deducted from pay,
- (iii) for personal gain, payment of honorarium of Rs.5 lakh to an enquiry officer from Visva Bharati fund violating Government of India rule which fixes maximum ceiling of thousand only for such enquiry,
- (iv) reimbursement of personal bills by Vice-Chancellor of Visva Bharati; and

(b) if so, the steps being taken in this regard and if not, the reasons therefor?

**ANSWER
MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE
AFFAIRS**

(SH. P.P.CHAUDHARY)

(a) and (b) Madam, if an act or omission done by a person is in violation of the applicable conduct rules, disciplinary action can be initiated by the appointing authority. In case such act or omission constitutes criminal offence, criminal proceedings can be initiated under the relevant provisions of law. It is for

the concerned administrative / disciplinary authority to initiate appropriate action when commission of such act or omission comes to her / his notice.

The Ministry of Human Resource Development has informed that it has taken necessary disciplinary action including dismissal of a former Vice-Chancellor of Visva-Bharati for administrative and financial irregularities, including recovery of honorarium paid in excess of regulations and payment of personal bills.
